

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6109 of 2018

Chittaranjan Mohanty *Petitioner*
In person
-versus-
State of Orissa and others *Opposite Parties*
Mr. L. Samantaray, A.G.A.

**CORAM:
THE CHIEF JUSTICE
JUSTICE A.K. MOHAPATRA**

**ORDER
15.12.2021**

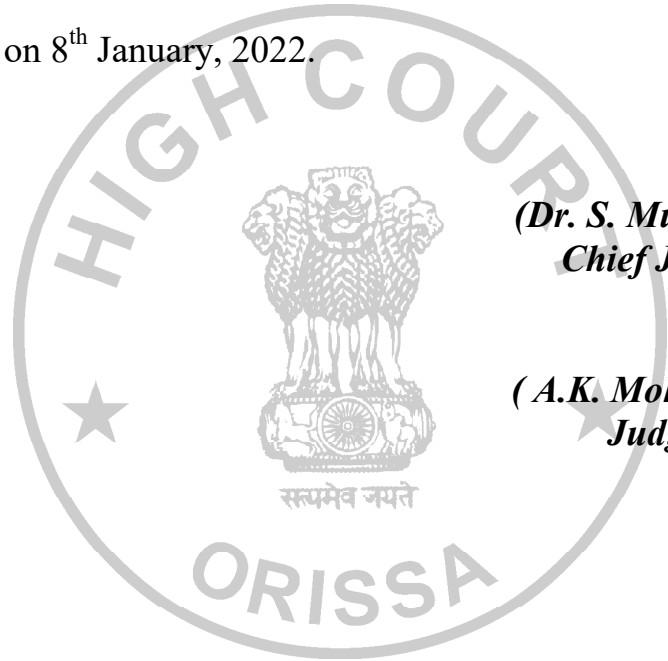
Order No.

36. 1. The sealed covers submitted by the teams constituted by this Court containing their reports as well as the video clips are opened in the Court. These reports are comprehensive. Copies of one set of these reports as well as video clips be prepared and supplied to the learned counsel for the State as well as the Petitioner who appears in person. The Petitioner who appears in person has been requested not to divulge the contents of these reports and the video clips to anyone including the media or any third party till further orders from the Court.
2. The analysis of these reports would require an elaborate hearing. So the Court proposes to hear this petition with the consent of the parties on Saturday, 8th January, 2022.

3. Mr. Samantaray, learned Additional Government Advocate for the State states that he has filed an affidavit a copy of which has been handed over to the Petitioner.

4. The Court conveys its appreciation to all the thirty teams in the various Districts who have responded to the call of the Court and promptly submitted comprehensive reports by visiting the DHH, CHCs and PHCs.

5. List on 8th January, 2022.



(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge

S.K. Guin